

**Shri Satish Chandra:** Yes, Sir; the production of handloom cloth has been increasing and the offtake has not increased to the same extent. It is hoped that with the coming Dusserah, Durga Puja and Diwali season, the offtake of cloth will be better.

**Shri N. R. Munisamy:** As a result of the readjustment of the excise duty, is there going to be a reorientation in the outturn of production suiting consumption to the indigenous demand and the demand abroad?

**Shri Satish Chandra:** These changes in the excise duty have resulted in a slight change in the pattern of production. There is a tendency now among the producers of coarse cloth to switch over to medium cloth for which there is a greater demand.

**Shri Jadhav:** May I know whether the cloth produced in power looms is not being allowed to be processed by the mills?

**Shri Satish Chandra:** I do not know; power loom itself is a small mill.

**Shri Jadhav:** I mean processing.

**Shri Satish Chandra:** I am not aware of it. There is no restriction on their being processed in a mill, if a mill wants to undertake the job and a power loom wants to get it done.

**श्री रा० क० वर्मा :** क्या मंत्री महोदय यह बताने की कृपा करेंगे कि क्या मिल-मालिक कपड़े की जात में हलके रीड और पीक चला उस को हलकी बना कर सस्ता बेचने की कोशिश कर रहे हैं ?

**श्री सतीश चन्द्र :** अगर एमी कोई शिक्षादात आयगी, तो उस की तहकीकात की जायगी ।

**श्री रा० क० वर्मा :** क्या माननीय मंत्री ने टेक्सटाइल एक्वायरी कमेटी की रिपोर्ट को देखा है, जिस में साफ़ बताया गया है कि मिल-मालिक कपड़े की जात में हलके रीड

और पीक चला कर उस को हलकी बना कर सस्ता बेचने की कोशिश करते हैं ?

**श्री बजरज सिंह :** उन्होंने ने पढ़ी नहीं है ।

**वाणिज्य तथा उद्योग मंत्री (श्री लाल बहादुर शास्त्री) :** रिपोर्ट में अगर कहा गया है, तो उन्होंने उपाय भी बताया है और जो उपाय उन्होंने बताया है उस के अनुसार कार्यवाही करने की कोशिश की जायेगी ।

**Shri Rameshwar Tantia:** About 30 mills which were closed before the excise relief was given are still closed and the Government is running only the Sholapur mill. May I know whether Government is thinking of running the other mills in the same way?

**Shri Lal Bahadur Shastri:** We have to consider various steps in order that the mills which are closed could be opened. The conditions are different in the case of each and every mill. They are closed not on account of one reason; there are different reasons. We will, certainly, consider them and do whatever is possible in the light of the recommendations made by the Textile Enquiry Committee Report.

#### Decentralization of Administration

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\*1586. { **Shri Ram Krishan:**  
**Sardar Iqbal Singh:**  
**Dr. Ram Subhag Singh:**  
**Shri Shivananjappa:**  
**Shri Rami Reddy:**  
**Shri Keshva:**

Will the Minister of Planning be pleased to lay a statement on the Table showing:

(a) the names of the States which have accepted the recommendations of the study team for Community Development and National Extension Service in regard to democratic decentralisation of administration;

(b) the names of the States which have implemented the said recommendations; and

(c) the measures taken by the State Governments for implementing the recommendations?

**The Deputy Minister of Planning (Shri S. N. Mishra):** A statement is laid on the Table of the House. [See Appendix VI, annexure No. 77].

**Shri Ram Krishan:** From the statement I find that most of the States are preparing Bills for the democratic decentralisation of administration. In view of this fact, may I know whether the Central Government proposes to prepare a model Bill for the guidance of the States and to expedite this matter?

**Shri S. N. Mishra:** The idea is that the democratic structure suited to its conditions should be worked out by each State. There is no idea that there should be any uniformity insisted upon in this respect.

**Shri Ram Krishan:** May I know the names of the States which have agreed to appoint a chairman from non-official members for these institutions?

**Shri S. N. Mishra:** I think this matter has been coming up before the House so often. The view of the Planning Commission is that it is the concern of the State Government to see whether there should be a non-official or an official as Chairman.

**Shri Shivananjappa:** The answer speaks of the constitution of the taluk advisory committees and district advisory councils. May I know what will happen to the panchayats in this administrative set-up?

**Shri S. N. Mishra:** The panchayats are the very basis of this structure.

**Shri Basappa:** What steps are taken by the Government to increase the finances of the panchayats?

**Shri S. N. Mishra:** That question is entirely different.

**Shri Shree Narayan Das:** The hon. Deputy Minister has stated that it has been left to the various State Governments to decide as to the chairmanship, whether it should go to the official or the non-official. I would like to know whether the Planning Commission itself has given thought to this and has made any suggestion in this regard?

**Shri S. N. Mishra:** I have already indicated the view of the Planning Commission. It is the concern of the State Governments to see whether he should be an official or a non-official.

**Shri Tangamani:** In the statement I find that the Madras State has abolished the district boards. A new panchayat Bill has been introduced in the legislature. May I know whether this Bill has become law and whether it has followed the recommendations of the Balwantray Mehta Committee's report?

**Shri S. N. Mishra:** There were two Bills before the Madras Legislature. One Bill had been passed and another Bill is still on the anvil. So far as the principle behind the Mehta Committee's report is concerned, it has been accepted by the Madras Government and the progress in this direction is indeed very good in that State.

**Shri Tangamani:** May I request that question 1633 may also be taken up along with question 1587? The concluding part of the latter question asks about the number of persons who have expressed a desire to come to India while the other question deals with the number of repatriates who have come to Madras State and the help given to them.

**Mr. Speaker:** The hon. Minister may answer both these questions together.